

involved in these proposals which will be known only after the proposals are implemented and the units go into commercial production.

**Crash fire tenders at International Airports in India**

9418. SHRI NAWAL KISHORE SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) how many crash fire tenders are in service at the international airports in India;

(b) from where have they been bought and what has been the foreign exchange content involved; and

(c) whether any global tenders were called for and are the specifications quoted adequate to fight fire in Boeings 707s and Jumbo jets?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) Twenty-four, six at each of the four international airports.

(b) Of these 24 crash fire tenders, 16 are wheel type and were purchased at different points of time during the period from 1957 to 1969 from the U.K., Czechoslovakia and Japan involving a total foreign exchange component of about Rs. 27.67 lakhs. The remaining 8 crash fire tenders are of track type and were procured from Canada under the Canadian Line of Credit involving a foreign exchange component of about Rs. 78.40 lakhs and were received in 1973 and 1974.

(c) Global tenders were invited by International Airports Authority of India for the procurement of 20 new wheel type crash fire tenders. The specifications adopted for these, the action for procurement of which is being progressed are considered adequate for fighting fires in Boeing 707s and Jumbo jets.

**Restriction on Import of Items for manufacture of Luxury non-essential goods**

9419. SHRI NAWAL KISHORE SHARMA: Will the Minister of COMMERCE be pleased to state whether there is any proposal under consideration of Government to impose restrictions on import of items for the manufacture of luxury non-essential goods?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): The Import Policy for 1975-76 is already restrictive for non-select industries. The units falling under this category will be granted actual users licence for raw material and components on the basis of actual consumption of imported inputs in the previous year or the value of previous import licences whichever is lower. The import of certain items has also been further restricted.

**Sale of Trichy units of M/s. Hindustan Lever Ltd.**

9420. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether Hindustan Lever Limited have sold their vanaspati producing unit at Trichy to M/s. Perumal Agencies Limited;

(b) whether under the Foreign Exchange Regulations Act, the company are required to take permission of the Reserve Bank of India before disposing of any property and if so, whether such an application has been submitted;

(c) whether Hindustan Lever Limited re-evaluated their properties during 1972, including Trichy factory;

(d) whether Reserve Bank of India has taken into account the re-evaluated price of their Trichy unit while granting permission to Hindustan Lever Limited to dispose it of; and